

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.281/TT/2013

Date: 24.3.2015

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for Augmentation of Hosur Sub-station by 1x315 MVA 400/220 kV transformer and associated bays under System Strengthening - XIV in Southern Region.

Sir,

With reference to your petition mentioned above, it is requested to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 24.4.2015:-

- a) Details of element wise actual capital expenditure up to 31.3.2014, certified by the auditor along with all the revised tariff forms for the purpose of truing up, in line with the provision of truing up in Tariff Regulations, 2009.
- b) Supporting documents in respect of Loans indicated in the Form-13 of the revised tariff forms, supporting documents for rates of interest on loans, repayment schedule and date of drawl of loans.
- c) Year wise MAT Rate / Corporate Tax Rate applicable during 2009-14 period.
- d) Revised apportioned approved cost/ RCE, if any, duly approved by the competent authority.
- e) Computation of IDC on cash basis (soft copy in excel format) and IEDC capitalized on cash basis for the assets. Also, clarify whether the entire amount of IDC and IEDC has been paid prior to DOCO, in both the assets?
- f) Detailed breakup of IDC and IEDC capitalized among the elements (i.e. Building, civil work, Sub-station, Transmission Line, PLCC and etc) of the respective assets covered in the instant petition.

g) Year wise details of liability discharged, corresponding to initial spares procured up to cut off date.

Yours faithfully,

(V. Sreenivas)
Deputy Chief (Legal)